THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 43/AM12 HELD ON 06.03.2012 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh Addl. DG
2. Shri V.K. Gupta Addl. DG
3. Shri. V.K. Srivastava Addl. DG
4. Shri N.P.S. Monga Addl. DG
5. Dr. Rajiv Arora Jt. DGFT
6. Shri A.K. Singh Jt. DGFT
7. Shri R.S. Ratna Jt. DGFT
8. Shri.HardeepSingh Jt. DGFT
9. Shri S.K. Samal Jt. DGFT
10. Smt. Subhra Jt. DGFT
11. Shri A. Mishra Stats Advisor
12. Shri D.C. Sharma Stats Advisor
13. Shri Sanjay Kumar Dy. DGFT
14. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s. OMP Components (I) Pvt Limited Goa
F.No. 01/60/162/1148/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for condonation of wrong advance licence No. on export Invoice and shipping bills advance licence 1710001440 dt. 6.10.2006.

The committee noted the request and decided to be correlated the exports made under the advance authorization no. 1710001440 dt. 6.10.2006 with the ARE-1/ invoice so as to establish the linkage of correct licence with the related shipping bill. RA may correlate exports made as above and take further necessary action for regularization as per the FTP provisions. RLA may also ensure that no DEPB or drawback has been claimed against the same shipments.

Case No.2. M/s. Panacea biotech Limited
F.No. 01/60/162/1141/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for permission to use the raw material imported against (3) advance licence No,. (i) 0510269042 dt. 26.7.2010 (ii) 0510274701 dt. 11.10.2010 & (iii) 0510292280 dt. 31.5.2011 in the unit of the authorization holder other than the unit mentioned in the advance licence

The committee decided that inputs may be obtained from the Policy-IV Section who is also dealing with the same case in file and then place the case before PRC again.

Case No.3. M/s. KIM chemicals Limited Mumbai
F.No. 01/60/162/1175/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance licence No. 0310501314 dt,. 5.1.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.4. M/s. KIM chemicals Limited Mumbai
F.No. 01/60/162/1162/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance licence No. 0310478479 dt,. 14.7.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.5. M/s. KIM chemicals Limited Mumbai
F.No. 01/60/162/1163/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance licence No. 0310461157 dt,. 14.2.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.6. M/s. Godrej & Boyce Mft. Co. Limited Mumbai
F.No. 01/60/162/977/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension & revalidation of advance licence No. 0310497146 dt. 10.12.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP. Also the grounds cited can not be construed as genuine hardship under Para 2.5 of FTP warranting relaxation.

Case No.7. M/s. Jhaveri Flexo India Limited Mumbai
F.No. 01/60/162/1170/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of DFIA No. 0310516305 dt. 20.4.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.8. M/s. Syncom Formulations India Limited Mumbai
F.No. 01/60/162/1193/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of advance licence No. 1110017004 dt. 25.3.2008 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for 5 months i.e. total 11 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.9. M/s. Syncom Formulations India Limited Mumbai
F.No. 01/60/162/1191/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of advance licence No. 1110015834 dt. 10.8.2007 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for 1 month i.e. total 7 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.10. M/s. Syncom Formulations India Limited Mumbai
F.No. 01/60/162/1192/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of advance licence No. 1110014536 dt. 15.12.2006 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.11. M/s. Jindal Polyfilms Limited New Delhi
F.No. 01/60/162/219/AM10/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of two authorizations 0510130262 dt. 25.6.2004 (ii) 0510131255 dt. 6.7.2004.

The committee noted the request from RA regarding clarification of PRC decision taken in PRC meeting no. 08/AM10 dt. 29.1.2010. It was clarified that export obligation extension is only from the date of expiry of the authorization no. 0510130262 dt. 25.6.2004 and it was only for the purpose of regularization and no prospective EOP extension was granted. RLA may implement the earlier PRC decision and report compliance.

Case No.12. M/s. Limtex India Limited
F.No. 01/60/162/1159/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of two advance licence Nos. (i) 0210127159 dt. 1.06.2009 (ii) 0210127558 dt. 11.6.2009.

The committee noted that since one of the authorizations has already been redeemed, the request for clubbing at this stage can not be considered and was rejected.

Case No.13. M/s. Alkem Laboratories Limited Mumbai
F.No. 01/60/162/1150/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of 4 advance licence no. i) 0310222069 dt. 1.9.2003, ii) 0310232905 dt. 24.1.2003, iii) 0310245921 dt. 6.1.2004 and iv) 0310262870 dt. 7.4.2004 issued under PC-9 condition.

The committee decided to allow clubbing of the above 4 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization not exceeding 6 months from the expiry of 6 months of EOP from the date of first import. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations. RA may ensure that all the imported material from the unregistered source is fully accounted for either by way of exports or through destruction as stipulated in the Policy Circular 18 dt. 30.10.2007.

Case No.14. M/s. V R Woodart Limited Mumbai
F.No. F.No.18/129/AM12/EPCG.
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for acceptance of payment through book transaction from SEZ unit to DTA units against the supply of goods from DTA units to SEZ unit.

The committee noted the views of Deemed Export Division of DGFT and noted that in view of the book transaction can not be construed as a complete commercial transaction thereby being eligible for the exports benefit. The case was therefore rejected.

Case No.15. M/s. Gorebros Exports Pvt Limited Delhi
F.No. 01/60/162/429/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Revalidation of DEPB No. 0510185118 dt. 4.3.2011 issued in liew of lost DEPB No. 0510239113 dt. 30.3.2009.

The committee decided that necessary details regarding non transmission may be obtained from EDI/NIC Section and then case may be placed before PRC.

Case No.16. M/s. Supreet Chemicals Pvt Limited
F.No. 01/60/162/1190/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012

Subject:- Request for EOP extension of 2 advance licences (1) 0310485712 dt. 9.9.2008 (2) 0310485701 dt. 9.9.2008

The Committee considered the request and decided to extend EOP against the aforesaid advance authorizations for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.17. M/s. A.S.T. Pipes Pvt Limited Ghaziabad
F.No. 01/60/162/1167/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for advance liccence authorization no. 0510241848 dt. 20.5.2009.

The committee decided that report may be obtained from RA and then place the case before PRC.

Case No.18. M/s. Amol Dicalite Limited Ahmedabad
F.No. 01/60/162/1160/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation for advance licence No. 0810079790 dt. 6.5.2009

The committee noted that the firm has stated that delay took place in Customs. It was decided that a revalidation of minimum period of 3 months or higher (maximum 6 months) depending on the extent of delay may be granted to the firm. However the details regarding the delay need to be first produced by the firm by way of a speaking letter from Customs stating the nature and extent of delay in respect of the aforesaid authorization, to avail the benefit of the decision.

Case No.19. M/s. Ranbaxy Laboratories Limited Gurgaon
F.No. 01/60/162/1196/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of the advance licence No. 0510251799 dt. 30.10.2009 issued under PC-9 Condition

The Committee decided to extend EOP against the aforesaid advance authorization for 4 months i.e. total 16 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.20. M/s. Intas Pharmaceuticals Limited Ahmedabad
F.No. 01/60/162/1161/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of advance licence No. 0810086562 dt. 16.2.2010 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 18 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.21. M/s. India Glycols Limited Uttarkhand
F.No. 01/60/162/469/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance licence No. 0510227807 dt. 19.9.2008.

The committee decided that report may be obtained both from RA/NC and then case may be placed before PRC.

Case No.22. M/s. India Glycols Limited Uttarkhand
F.No. 01/60/162/43/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance licence No. 0510221448 dt. 03.6.2008.

The committee decided that report may be obtained both from RA/NC and then case may be placed before PRC.

Case No.23. M/s. KIrloskar Oil engineers Limited Pune
F.No. 01/94/180/468/AM09/ PC-4/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012

Subject:- Request for revalidation of DEPB scrip no. 3110023469 dt. 30.12.2005 and 3110021785 dt. 26.8.2005 & grant of DEPB claims declared as time barred.

The committee discussed the case and decided that the necessary corrections may be carried out in the minutes and as regards the other requests the reasons for delay in filling to DEPB application may be examined on file for consideration of the DGFT.

Case No.24. M/s. Reference from Modern Pet Centre, Kolkata
F.No. 01/453/162/207/AM-12/M-9/IC
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for import of ornamental Fishes for Stock & sales purpose.

The Committee noted that no objection certificate has been provided by D/o AHD&F for import of 374,110 Nos. Live Ornamental Fishes from Thailand and Malaysia for stock and sales. In view of the aforesaid recommendations, PRC agreed to the request of the applicant for grant of import licence for stock and sale purpose. It was also decided that case may be processed on file with regard to the bank guarantee to be submitted by the firm in accordance with the conditions stipulated by Deptt. Of AHD&F, to examine the same from the aspect of relevance and incidence of transaction costs.

Case No.25. M/s. Machdar Motorsports Pvt Limited Bangalore
F.No. 01/89/180/32/AM-12/PC-2(A)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for permission of restricted/regulated items required for the purpose of i1 super Series- race event.

The committee decided to grant ex-post facto approval relaxation of the provisions under ILN no. 1(II) (d) (i) (ii) (iii) of Chapter 87 of ITC (HS) classification of export and import items.

Case No.26. M/s. Prag Bosimi Synthetics Ltd, Assam
F.No. 01/94/180/732/AM10/PC-4(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for extension of EOP for Advance license no.2146674 dated 7.7.1994.

The committee was apprised that the firm was requested for a PH on 6th March also. The committee noted the same and the inability of the firm to come on 6th March and decided that a personal hearing may be granted again to the firm and that the matter may be then examined on file and place before PRC also.

Case No.27. M/s. Global Calcuium Pvt Ltd, Bangalore
F.No. 01/60/162/802/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of 2 advance authorization no. 0710045975 dt. 11.7.2006 (2) 0710048576 dt. 22.11.2006.

The committee noted that the firm has imported half of the inputs in one advance authorization no. 0710045975 dt. 16.7.2006 and other half in another advance authorization no. 0710048576 dt. 22.11.2006. The firm has stated that for items included in the 2 advance authorization, they have not claimed any CENVAT benefit. However for additional items out side the scope of the authorizations, they have taken the CENVAT benefit. The committee noted that the request of the firm was slightly different from clubbing since in the instant case, the firm has requested to combine the two authorizations restricting the EO as that stipulated on a single authorization only since the import items have been distributed in two authorizations. The committee on the basis of the clarification and declaration by the firm agreed to the request of the firm and directed RA to consider the EO regularization accordingly.

Case No.28. M/s. Eagle Flask Industries Pune
F.No. 01/60/162/1551 &1331/AM11/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of 4 advance license no.3489905 dt.30.01.1995 (2) 3489908 dt.1.2.1995 (3) 2024425 dt. 8.8.1994 (4) 34899909 dt. 1.2.1995.

The committee decided to allow clubbing of the above 4 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and to grant them the benefit of public notice 79 dt. 2.1.2006 subject to the condition that MODVAT benefit claimed by the firm on indigenous raw material may be first refunded. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations. No further imports and export will be undertaken. RA may do clubbing subject to the condition that the adjudication process for the above authorizations has not been initiated.

Case No.29. M/s. Ajanta Pharma Ltd, Mumabi
F.No. 01/60/162/303/AM10/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for regularization of shipping advance license no. 0310265356 dt. 23.4.2004.

The committee decided to regularized the exports made till 28.12.2006 as already extended and granted by RA. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.30. M/s. Vardhman Exports Mumbai
F.No. 01/60/162/978/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for regularization of shipping advance license no.0310293422 dt. 23.9.2004.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.31. M/s. Global Calcuim Pvt Ltd, Bangalore
F.No. 01/60/162/801/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for clubbing of 2 advance authorization no. 0710051438 dt. 26.4.2007. (2) 0710051439 dt. 26.4.2007.

The committee noted that the firm has imported half of the inputs in one advance authorization no. 0710051438 dt. 26.4.2007and other half in another advance authorization no. 0710051439 dt. 26.4.2007. The firm has stated that for items included in the 2 advance authorization, they have not claimed any CENVAT benefit. However for additional items out side the scope of the authorizations, they have taken the CENVAT benefit. The committee noted that the request of the firm was slightly different from clubbing since in the instant case, the firm has requested to combine the two authorizations restricting the EO as that stipulated on a single authorization only since the import items have been distributed in two authorizations. The committee on the basis of the clarification and declaration by the firm agreed to the request of the firm and directed RA to consider the EO regularization accordingly.

Case No.32. M/s. Media Content & Communications Services (I)- Pvt Ltd
F.No. 01/36/218/149/AM12/EPCG
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- (a) Whether the export item Televaion Software is to be considered s service or Goods (b) whether third party export is allowed for EODC to a service provider.

The committee noted that RA has correctly redeemed the case and that there was no policy relaxation required in the instant case.

Case No.33. M/s. Shahlon Industries Pvt Limited Gujarat
F.No. 01/60/162/1173/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance license No. 5210026931 dt. 15.6.2009

The committee decided that report may be obtained from RA and then case may be placed before PRC.

Case No.34. M/s. Nawal Prakash Avikem Pvt Limited Mumbai
F.No. 01/60/162/1164/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance license No. 0310517949 dt. 1.5.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.35. M/s. Sakthi Sugar Coimbtore
F.No. 01/60/162/321/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for EOP extension of advance license No. 3210029022 dt. 9.6.2005.

The committee noted the representation of the firm and also the OM dt. 31.1.2012 from the Directorate of Sugar. The committee recalled its earlier decision taken in the PRC meeting no. 30/AM12 dt. 29.11.2011 and thereafter based on the additional information as provided by the Directorate of Sugar through their OM dt. 31.1.2012 its decision to recall and cancel taken in PRC meeting no. 40/AM12 dated: 07.02.2012. The committee reiterated its decision to recall and cancel as taken in PRC meeting no. 40/AM12 dated: 07.02.2012.

Case No.36. M/s. Associated Cables Pvt, Ltd, Mumbai
F.No. 01/60/162/1195/AM12/EFGC(PRC)
PRC Meeting No. 43/AM12 dated: 06.03.2012
Subject:- Request for revalidation of advance auth no.0310530966 dt. 28.07.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.